

12.26 hrs.

**COMMITTEE ON LEAVE OF
ABSENCE FROM THE SITTINGS OF
THE HOUSE**

EIGHTH REPORT

MR. SPEAKER: The Committee on Absence of Members from the Sittings of the House in their Eighth Report have recommended that leave of absence be granted to the following Members for the periods mentioned against each:—

- (1) Shri Mohan Bhiga—20th July to 31st August, 1978 (Fifth Session).
- (2) Shri Charan Singh—16th to 31st August, 1978 (Fifth Session).
- (3) Shri Annasaheb Magar—17th to 31st August, 1978 (Fifth Session).

SHRI C. K. CHANDRAPPAN (Cannanore): I should like to make a suggestion about this. The second name you mentioned is Shri Charan Singh and you wanted the House to grant him leave for the whole session. I am surprised. Mr. Charan Singh is having good health, is fit enough to take over presidentship of the Janata Party.

MR. SPEAKER: There is a medical certificate.

SHRI C. K. CHANDRAPPAN: He is going and meeting Members and other mediators and he lives just a few yards away from the House. Could he not come here? I object to it.

SHRI KANWAR LAL GUPTA (Delhi Sadar): It has not been the convention in the House to refuse it.

MR. SPEAKER: It has never been the practice; I am sorry we are introducing many new conventions; it is normal; when leave of absence is asked for by a member it is never objected; there are certain parliamentary norms.

SHRI C. K. CHANDRAPPAN: In view of your observations, I request

you to take my point into consideration.

MR. SPEAKER: Is it the pleasure of the House that leave as recommended by the Committee may be granted?

SOME HON. MEMBERS: Yes.

MR. SPEAKER: The Members will be informed accordingly.

12.28 hrs.

COMMITTEE ON PETITIONS

FIFTH REPORT

श्री हरि बिल्लु बामत (होशंगाबाद):
वाचस्पति महोदय, मैं छठी लोक सभा की
याचिका समिति का पंचम प्रतिवेदन प्रस्तुत
करना हूँ।

12.28 1/2 hrs.

**COMMITTEE ON SUBORDINATE
LEGISLATION**

ELEVENTH REPORT

SHRI SOMNATH CHATTERJEE (Jadavpur): I beg to present the Eleventh Report of the Committee on Subordinate Legislation.

MR. SPEAKER: Shri Ravindra Varma

SHRI JYOTIRMOY BOSU: On a point of order.

MR. SPEAKER: What is the point of order? He is making a statement; he is merely giving yesterday's report.

12.29 hrs.

BUSINESS OF THE HOUSE

**THE MINISTER OF PARLIAMEN-
TARY AFFAIRS AND LABOUR**
(**SHRI RAVINDRA VARMA**): With your permission, Sir, I rise to announce that Government Business in this House during the week com-

mencing 28th August, 1978, will consist of—

(1) Consideration of any item of Government Business carried over from today's Order Paper.

(2) Consideration and passing of:

(a) The Employment of Children (Amendment) Bill, 1978, as passed by Rajya Sabha.

(b) The Britannia Engineering Company Limited (Mokameh Unit) and the Arthur Butler and Company (Muzaffarpore) Limited (Acquisition and Transfer of Undertakings) Bill, 1978.

(c) The Motor Vehicles (Amendment) Bill, 1978.

(3) Consideration of a motion for concurrence for reference of the Viswa Bharati (Amendment) Bill, 1978 to a Joint Committee.

(4) Consideration of motions for reference of the following Bills to Joint Committees:

(a) The Constitution (Forty Eighth Amendment) Bill, 1978.

(b) The Government of Union Territories (Second Amendment) Bill, 1978.

(5) Consideration and passing of the Repealing and Amending Bill, 1978, as passed by Rajya Sabha.

It is also proposed to provide for further discussion on the Motion by Smt. Parvathi Krishnan regarding railway accidents on Wednesday, the 30th August, 1978, at 4-30 P.M., and the motion of Prof. Samar Guha.

Besides the above, the Government propose to introduce the Industrial Relations Bill, 1978 during the next week. (Interruptions).

MR. SPEAKER: I can call only those members who have given notice. There is a procedure. None of you has given notice. Mr. Ram Dhan, the

procedure is that when the Minister makes the statement of business, any member who wants to make any suggestion must send a note to the Speaker. Then only you can speak. You have still got an opportunity. The Business Advisory Committee is meeting today also. When he lays the report, you can raise your objection if it does not include your subject. Today it is not proper. Mr. Chaturvedi also has not given any notice.

SHRI SHAMBHU NATH CHATURVEDI (Agra): How do I know? Yesterday there was a half-hour discussion on the agenda in my name. I was assured by the Secretary and everybody—the Minister also was consulted—that this matter will be put on the agenda for the 28th. Now I am told that it would again be balloted. How is it?

MR. SPEAKER: Mr. Purn Sinha, you have not given any notice.

SHRI PURNANARAYAN SINHA (Tejpur): I have. The papers do not come before you.

SHRI SHAMBHU NATH CHATURVEDI: What is the position about my half-hour discussions?

MR. SPEAKER: That can be considered for the remaining days, if it is possible.

SHRI SHAMBHU NATH CHATURVEDI: I had been assured that it would be taken on 28th.

MR. SPEAKER: There can be no assurance in this matter.

SHRI A. K. ROY (Dhanbad): Sir, I would like to remind our Minister of Parliamentary Affairs that this time also, like earlier occasions, he has promised to introduce the comprehensive Industrial Relations Bill. I expect that this promise should not meet the same fate as his earlier promises. I would like to emphasise that whatever is promised as part of the

[Shri A. K. Roy]

programme on the floor of the House. If it is repeatedly not implemented, some sort of remedial measure should be available to hon. members to deal with the Ministers.

Yesterday there was the calling attention on the episode in Jamshedpur. But that was not all. The discussion has not done correct justice to the gruesome thing which happened there. I propose that some time should be allowed so that we all can discuss it. The scope is limited in a calling attention. The speakers also are limited. Yesterday you have seen that not a single member from Bihar could get any chance.

MR. SPEAKER: This should not be made an occasion for a speech.

SHRI A. K. ROY: Thirdly, the mine disaster which took place in Dhanbad must be brought under some sort of discussion in Parliament.

MR. SPEAKER: Mr. Sinha, I have got your notice. I will allow you.

PROF. P. G. MAVALANKAR (Gandhinagar): Sir, I am happy that at long last my esteemed friend, the Minister of Parliamentary Affairs, has come out with a statement today that both the promised Bills are now coming—the Anti-defections Bill and the comprehensive Industrial Relations Bill. To that extent I am happy. I am also happy that he has already announced that the Anti-Defection Bill which will be the Constitution (Forty-eighth Amendment) Bill will also be sent to a Joint Committee. So far, so good. I want to say two things about this. The comprehensive Industrial Relations Bill which he is introducing next week, perhaps on the last day, must also go for consideration to a Joint Committee.

MR. SPEAKER: That is a matter that you can deal with then.

PROF. P. G. MAVALANKAR: Secondly, about the Anti-Defection

Bill, I am sorry it has been circulated only this morning. I was a Member of the Joint Committee on a similar Bill in the last Parliament. For three and half years the Joint Committee went on discussing, but nothing happened. I am sorry to say that this new bill of the Janata Party Government again is full of a number of dangerous and serious implications.

MR. SPEAKER: These are matters to be discussed at that time.

PROF. P. G. MAVALANKAR: I had hoped that the Janata Party Government at least would improve upon it, but they have, in the name of anti-defection...

MR. SPEAKER: You are now commenting upon a Bill which has not yet been introduced in the House. Is it a proper procedure? You have your say at that time.

PROF. P. G. MAVALANKAR: The Bill has been circulated today.

MR. SPEAKER: That can be discussed only when it is introduced.

PROF. P. G. MAVALANKAR: Although I am mindful of the fact that Government are way behind their normal schedule of urgent legislative business...

MR. SPEAKER: But Members are not.

PROF. P. G. MAVALANKAR: Therefore, we should not press for debates on all kinds of subjects because we must also be careful about Government business of an urgent character being fulfilled before the session ends on 31st August. Still, there are two issues—one, bonus; and the other, the Tribunal's Award on Narmada Waters—which are so urgent that if a discussion on them is postponed from this session to the winter session, it will lose all meaning. There is no point in having a discussion on bonus postponed to the next session. Therefore, I want that the

Minister should find out, with the co-operation of all concerned, some time for discussion, may be two hours each, I am not asking for much, even one hour each, on both the bonus question and the Narmada waters Award.

SHRI SAUGATA ROY (Barrackpore): I have given notice about the flood havoc in West Bengal. Now the floods have gone to West Bengal. As I mentioned earlier, the Farakka Barrage is under great pressure from both sides, from the Ganga and the Padma. Already large parts of Murshidabad and Nadia have been submerged. I have given a calling attention motion on this. It may or may not be accepted, but I would like the hon. Minister of Agriculture and Irrigation to come forward in this House and state the latest position regarding the Farakka Barrage which is threatened by floods.

SHRI C. K. CHANDRAPAN (Cannanore): I would like the hon. Prime Minister of make a statement next week on a very important matter.

Yesterday in the Andhra Pradesh Assembly, the leader of the Congress Party, Mr. Battam Sriramamurti, told the Andhra Legislature that the Prime Minister had written a letter to Mr. Vengal Rao, who was formerly the Chief Minister of Andhra Pradesh, and now that letter has been repeated to the present Chief Minister, Dr. Channa Reddy, saying that a thousand acres of land belonging to Chellapalli Raja should not be brought under the purview of the Land Ceiling Act of Andhra Pradesh. According to the reported news, this is a serious matter as the Prime Minister has asked that the land value of this should be in tune with the land value in Tamil Nadu, because the head office of the said company, the Raja's sugar mill, is situated in Madras. I think this is a very serious matter, and so I would request the hon. Prime Minister to make a statement on this matter on the floor of the House and also place a copy of that letter on the Table of the House.

डा० लक्ष्मी नारायण पांडेव (बंकाौर) : अध्यक्ष महोदय, राष्ट्र हित की दृष्टि से लम्बे समय से चला आ रहा नर्बदा पर जो विवाद था, प्राधिकरण द्वारा उस पर जो फैसला किया उस से मध्य प्रदेश महाराष्ट्र और गुजरात तो लाभान्वित होंगे ही, साथ ही देश की प्रगति में भी हम एक कदम आगे बढ़ेंगे। ऐसा प्राधिकरण का कहना है। लेकिन इस सम्बन्ध में मैं कहना चाहूंगा कि मध्य प्रदेश के निवासियों के मन में कई प्रकार की कुशंकाएँ हैं।

MR. SPEAKER: We are not discussing it. You can only mention it.

डा० लक्ष्मी नारायण पांडेव : मैं यह निवेदन कर रहा था कि मध्य प्रदेश के निवासियों के मन में कई प्रकार की कुशंकाएँ हैं वह समाप्त हो और हम सब मिलकर राष्ट्रहित में आगे बढ़ें।

इस सम्बन्ध में मैं ने जो मोशन दिया है वह अगले सप्ताह की कार्यसूची में शामिल किया जाये ताकि उस पर चर्चा हो सके।

साथ ही नेशनल टैक्सटाइल कार्पोरेशन के कार्यक्रम पर भी सदन विचार करे क्योंकि उसके बारे में भी यहाँ पर कई प्रकार की धारणियाँ उठाई गई हैं तथा कई प्रकार के विवाद प्रस्तुत किए गए हैं।

DR. SUBRAMANIAM SWAMY (Bombay North-East): Sir, the Labour Minister made a statement of Government policy on bonus. Earlier on the Report of the Boothalingam Commission came before us, and this has created some misgivings in the minds of labour. Therefore, it is vitally necessary that there should be a full-fledged discussion on the ques-

[Dr. Subramaniam Swamy]

tion of bonus, dearness allowance, in fact the whole wage policy, in Parliament.

SHRI VAYALAR RAVI (Chirayinkil): Sir I want to point out...

MR. SPEAKER: I have not got his chit here.

SHRI VAYALAR RAVI: Sir, I have sent it, where I mentioned two points.

SHRI G. M. BANATWALLA (Ponnani): The hon. Prime Minister has stated in this House that the Report of the Minorities Commission with respect to the Aligarh Muslim University Amendment Bill, which has been introduced in this House, will be placed on the Table of the House. Now it is quite apparent that the Aligarh Muslim University Amendment Bill is not coming up for discussion during this session. Even then it is absolutely necessary that the Report of the Minorities Commission should be placed on the Table of the House at the earliest during this session so that the Members would be in a position to study the report and formulate their opinions so that we can have a constructive and meaningful participation whenever the Aligarh Muslim University Bill comes up for discussion. So, I request the Government to fulfil this promise at the earliest possible point of time and place the report of the Minorities' Commission with respect to the Aligarh Muslim University Amendment Bill on the Table of the House.

SHRI PURNANARAYAN SINHA (Tezpur): As Shri Kapoor has mentioned, the discussion on the floods should be resumed, because there are so many Members who are yet to make their submissions and the Minister has also to reply to the discussion.

MR. SPEAKER: Mr. Vayalar Ravi.

SHRI VAYALAR RAVI: Thank you, Sir, for calling me.

MR. SPEAKER: I have got his slip. Office had made a mistake.

SHRI VAYALAR RAVI: I want to have a discussion on the working of the Bharat Heavy Electricals Limited, which is very important from the point of view of the nation, because it is one of the very important public sector units. Now it is full of corruption and nepotism and we are now losing a huge amount in foreign exchange for import, which can be avoided if this unit was functioning efficiently. I am prepared to prove all the allegations, for which I have enough documents in my possession. I would request the hon. Minister and the Government also to look into the matter and arrange to have a discussion on the working of the BHEL.

Then I want to remind you about your notice on the allegations made by Shri Madhu Limaye as well as Shri C. B. Gupta, the Treasurer of the Janata Party, about which you have promised to allow a discussion.

Then there should be a discussion on political violence, which is a very serious matter, which is taking place and the some of the former Congress leaders and being attacked. Now a CPI leader who was an MLA has been shot dead in Bihar. It is a serious matter and the Prime Minister must make a statement.

Lastly, I wish you *bon voyage*.

12.45 hrs

STATEMENTS UNDER RULE 199

MR. SPEAKER: Now, Statement under rule 199 by Shri Raj Narain.

SOME HON. MEMBERS: On a point of order, Sir.

MR. SPEAKER: Some members have given me notice that they are objecting to the statement being made—Dr. Subramaniam Swamy,